

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:831  
ANSWERED ON:14.08.2012  
PLACHIMADA TRIBUNAL BILL  
Rajesh Shri M. B.;Sampath Shri Anirudhan

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has received the Plachimada Tribunal Bill from the State Government of Kerala for approval;
- (b) if so, the details thereof; and
- (c) the time by which such Bill is likely to be approved alongwith the reasons for the pendency?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The Plachimada Coca-Cola Victims Compensation Claims Special Tribunal Bill, 2011, as passed by the State Legislature and reserved by the Governor of Kerala, was received in the Ministry of Home Affairs on 05.04.2011.

(b) to (c): The Bill has been examined in consultation with the Ministry of Law and Justice (Legislative Department and Department of Justice), Ministry of Agriculture (Department of Agriculture and Cooperation), Ministry of Environment and Forests, Ministry of Rural Development (Department of Land Resources), Ministry of Water Resources and the Ministry of Food Processing Industries. The comments on the Bill received from the Ministries of Law and Justice (Legislative Department), Ministry of Environment & Forests, Ministry of Agriculture (Department of Agriculture and Cooperation) and Ministry of Water Resources have been sent to the State Government of Kerala for their clarifications/comments on 27.04.2012 followed by a reminder on 04.07.2012.

The State Legislations are examined in consultation with the Central Ministries/Departments from three angles viz.

- (i) Repugnancy with Central laws
- (ii) Deviation from National or Central Policy and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/ amend provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence no time frame can be fixed in this behalf.